

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

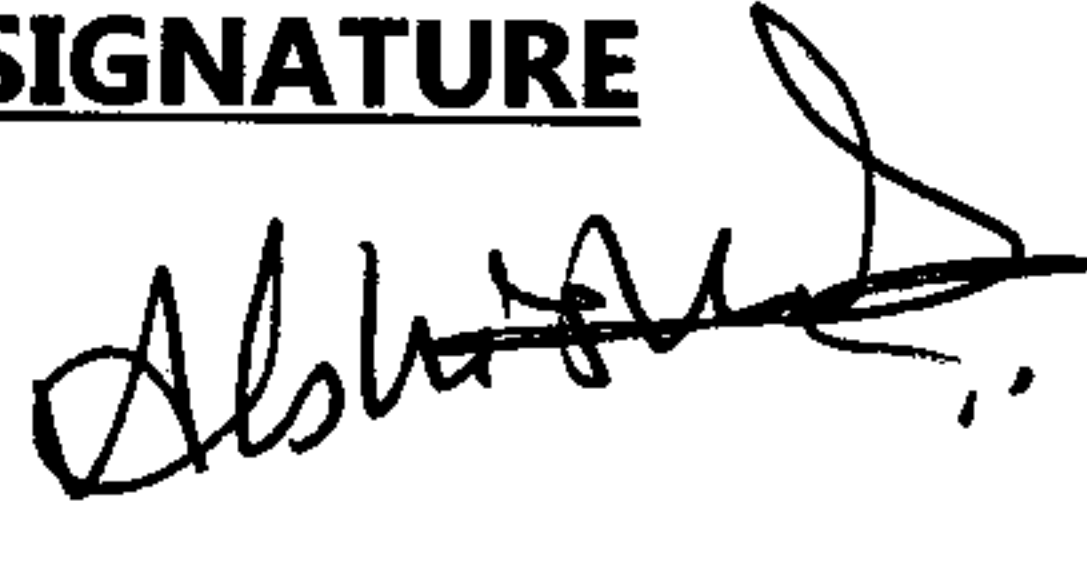

C.P. (I.B) No. 108 /9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2019**

Name of the Company: BMS International (Bombay) LLP
V/s.
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ABHISHEK SHARMA for Nandani & Co.	Adv.	Respondent	
2.	Raju Kothari Anip Goudar }	Adv	Petitioner	

ORDER

The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of the other side.

List the matter on 25.10.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 16th day of September, 2019


MANORAMA KUMARI
MEMBER JUDICIAL